

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF YOUNG MIND RESTAURANT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	YOUNG MIND RESTAURANT PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	09/04/2016
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2016PTC298165
5.	Address of the registered office and principal office (if any) of corporate debtor	9A, Second Floor, Right Side Hauz Khas Village, Delhi New Delhi-110016
6.	Insolvency commencement date in respect of corporate debtor	18/07/2019 (Order received on 02/09/2019)
7.	Estimated date of closure of insolvency resolution process	14/01/2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Sanjay Sahni IBBI/IPA-001/IP-P00341/2017-18/10642
9.	Address and email of the interim resolution professional, as registered with the board	G-11/3, Ground Floor, Malviya Nagar, New Delhi-110017 Email ID: casanjaysahni@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G-11/3, Ground Floor, Malviya Nagar, New Delhi-110017 Email ID: cirpyoungmind@gmail.com
11.	Last date for submission of claims	16/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink; https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the **Young Mind Restaurant Private Limited** on **18-July-2019** (Order received on 02-Sep-2019).

The creditors of **Young Mind Restaurant Private Limited**, are hereby called upon to submit their claims with proof on or before **16-September-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SANJAY SAHNI

INSOLVENCY PROFESSIONAL
Regd. No. IBBI/IPA-001/IP-P00341/2017-18/10642


**Sd/-
Sanjay Sahni**

Date : 03.09.2019
Place : New Delhi

Interim Resolution Professional of
Young Mind Restaurant Private Limited
Registration No: IBBI/IPA-001/IP-P00341/2017-18/10642